

to 30 per cent, should be taken over by the Government and developed with the village as a unit, so that the most modern and up-to-date agricultural methods could be applied in order that the farmers could have a sort of educative value in agriculture, especially in view of the fact that there is a broad and clear bias in favour of agriculture since a number of educated students, graduates, etc., are turning to agriculture and farming? In order to have a further breakthrough in agricultural production and agricultural produce, will he consider the incorporation of a definite scheme in this regard with the Ministry of Food and Agriculture, so that there could be more and more food production in our country and, further, the unemployment could be reduced and the students and educated people in general could take to agriculture as their first profession?

DR. TRIGUNA SEN: It is a very good suggestion.

SHRI SAMAR GUHA: I want to know whether it is within the knowledge of the Education Minister that almost 90 per cent of our educational institutions—schools and colleges—in rural and urban areas have no playgrounds or recreational rooms? The Ministry have many programmes, but this is one of the basic reasons for student indiscipline. Unless students are provided with a playground and recreational room, naturally they will roam in the veranda and this leads to indiscipline. I want to know whether within 3 years, it will be made compulsory for each educational institution to have a playground and recreational room?

DR. TRIGUNA SEN: A room can be built for recreational purposes for students, but I cannot give the assurance that land will be available for playgrounds for all the students in the country.

राजनैतिक दलों के लिए चन्दे

* 783. श्री रघुवीर सिंह शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि विभिन्न राजनैतिक दलों/नेताओं को, विशेषतया चुनौतियों के दौरान, चन्दे के रूप में बड़ी-बड़ी धनराशियां दी जाती हैं और न तो इन धन-राशियों का कोई लेखा रखा जाता है और न ही चन्दा देने वाले व्यक्तियों के नामों का कोई रिकार्ड रखा जाता है ;

(ख) क्या सरकार को यह भी पता है कि चन्दे के रूप में दिया जाने वाला धन मुख्यतया काला धन अथवा विदेशी धन होता है ; और

(ग) उक्त चन्दों पर रोक लगाने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

THE MINISTER OF HOME AFFAIRS: (SHRI Y. B. CHAVAN): (a) to (c). The Government have no means under law of verifying either all donations given to political parties or the accounts maintained in respect thereof. The report of the Intelligence Bureau regarding the use of foreign money in the last general elections and for other purposes is still under examination.

श्री रघुवीर सिंह शास्त्री : हमारे देश के इलैक्शन में रुपया जो खेल खेलता है, उस का जो रोल है, उस को देख कर देश के समझदार आदमी कभी कभी यह महसूस करते हैं कि आज हमारे जनतंत्र का अस्तित्व ही खतरे में पड़ रहा है। मैं गृह मंत्री महोदय से यह जानना चाहता हूँ कि जिस तरह राजनैतिक क्षेत्र की एक बुराई डिफ्रैक्शन को रोकने के लिए सरकार ने सभी राजनैतिक दलों के नेताओं और देश के अन्य बड़े बड़े लोगों की एक कमेटी बनाई है, जो उस समस्या पर विचार कर रही है, क्या उसी तरह राजनैतिक दलों को विशेषकर इलैक्शन में मिलने वाले पैसे की बुराई को रोकने के लिए पार्लियामेंट में सब राजनैतिक दलों के लीडर्ज और देश के बड़े बड़े लोगों की

एक उच्च-स्तरीय कमेटी बनाई जायेगी, जो इस बुराई को रोकने के ठोस उपायों पर विचार करे ?

SHRI Y. B. CHAVAN: It is a suggestion for action.

श्री रघुबीर सिंह शास्त्री : मंत्री महोदय ने कहा है कि यह सजेशन फ़ार एक्शन है। असल में इस सम्बन्ध में अब कुछ करने की आवश्यकता है। लेकिन अगर वह यह अनुभव नहीं करते हैं, तो दूसरी बात है।

क्या गवर्नमेंट कोई ऐसा उपाय करेगी कि सब राजनैतिक दल चन्दे आदि के रूप में जो रुपया प्राप्त करते हैं, उस के एकाउंट्स के आडिटिंग का सुन्दर और संतोषजनक प्रबन्ध किया जाये और उस की रिपोर्ट बाकायदा प्रकाशित हुआ करे, जिस से पता चले कि किस राजनैतिक दल ने कहाँ से कितना रुपया लिया है ?

SHRI Y. B. CHAVAN: I have said that at the present moment there is no legal provision under which we can do these things. This is the present legal position.

SHRI P. GOPALAN: In spite of the fact that the question of foreign money has been raised in this House on several occasions in the past and assurances were given that active measures are being taken to check the flow of foreign money into the hands of political parties, even now foreign money is flowing into the hands of political parties continuously and it is unabating. Recently the Kerala Chief Minister made the shocking disclosure that the Kerala Congress Party Deputy Leader, Mr. George Thomas, has received an amount worth 50,000 dollars from an American organisation called the Christian Anti-communist Crusade. It was also disclosed that the same Mr. George Thomas... (Interruption). That has not been contradicted by anybody. Even Mr. George Thomas has not contra-

dicted it. It was also disclosed that the very same Mr. George Thomas, the Congress Party leader, was receiving since 1960 an annual amount of 6,000 dollars from another organisation in America. This is the reason why this Government is not taking active steps to check the flow of foreign money into the hands of political parties in India because the Congress Party is the major beneficiary of this foreign money. Lastly, I would like to know from the Minister, because about a year back the Home Minister assured the House that the CBI is investigating about the role of foreign money, especially of the PL. 480 counterpart funds, what investigations have been made and which are the parties that are the beneficiaries of these funds?

SHRI Y. B. CHAVAN: Sir, the Hon. Member has referred to certain allegations.

SHRI P. GOPALAN: They are not allegations, they are facts. It has been proved in the Kerala Assembly. Even Mr. George Thomas did not contradict it.

SHRI Y. B. CHAVAN: The Government is aware of allegations against many political parties. (Interruptions) As a matter of fact, in these matters, if the allegations are to be believed—I do not believe them—practically every party is living in a glass house and it is better not to throw stones at anybody.

SHRI NAMBIAR: That is not the correct approach. (Interruption)

MR. DEPUTY-SPEAKER: Order order. He has stated a fact, what is in his knowledge, that all parties are living in glass houses. (Interruptions).

SHRI Y. B. CHAVAN: I have not made allegations against any political party.

SHRI RAJARAM: He said that every political party is living in a glass house. His party may be living in a glass house. Their party may be liv-

ing in a glass house. But we are not living in a glass house.

SHRI RANGA: He did not say "every party". He said "almost every party".

SHRI RAJARAM: Even Indian industrialists are not giving us money what to talk of foreign industrialists.

SHRI Y. B. CHAVAN: If announcements on behalf of parties are to be made, I can also make an announcement on behalf of my party that we are not living in a glass house. It is absolutely wrong to say that merely the Congress Party is doing it and other parties are not doing it. I am not going into the allegations. This is not the time when I can express my views also. I am here to give information in answer to a question asked. I said that we are aware of the allegations. Allegations against each other are also made. I think it is very much better not to go by these allegations. (*Interruption*). If at all the hon. Member has got any information any specific information about any specific person, he may pass it on to me and we will look into it. Nothing more than that can I say at this moment.

SHRI S. KANDAPPAN: He may investigate this case and say whether it is a fact or not.

SHRI Y. B. CHAVAN: I am prepared to investigate if the hon. Member is prepared to take responsibility for the allegation made. Allegations can be investigated only when people take responsibility for making those allegations, otherwise allegations cannot be investigated. The hon. Member has made mention of a certain case about some CBI inquiry. There again I think there is some confusion in the minds of some of the hon. Members. CBI and IB are two different organisations. CBI is an investigating police organisation. IB is an intelligence organisation. Whatever the implications may be these are two agencies; please understand that. Secondly, whatever inquiry has been made by the IB is

under the examination of the government. I would like to say that some time next session I will be in a position to make a statement about it.

SHRI N. K. SOMANI: In view of the established fact that in a large majority of cases the finances available to the political parties in India are from sources other than those contributed by the companies registered in India, may I know whether the government considers it prudent and advisable to take steps to get compulsory audit of accounts of all political parties in India, including trade unions and co-operatives with which politicians are associated and the various friendship organisations that we have in this country?

SHRI Y. B. CHAVAN: Well, it is an academic suggestion. I think I am bound to give my opinion here, if you permit me. Such audit or organised political parties can be done only if the political parties are compelled to register themselves under some Act. I personally think that it would not be a very advisable or wise step to take.

SHRI S. K. TAPURIAH: What about trade unions and co-operatives?

SHRI P. VENKATASUBBAIAH: The hon. Minister has said that it is under the investigation of IB and examination of the hon. Minister.

SHRI Y. B. CHAVAN: Not investigation by IB; but examination by me.

SHRI P. VENKATASUBBAIAH: I want to ask him how this foreign money is received either by the political parties or political personalities. There are various ways of receiving foreign money. It may be received in cash; or it may be giving support to some of those newspapers or periodicals that support their policy in this country; or it may be by way of cultural relationship by dumping all their literature and the amount collected going into the coffers of the political party. How is this investigation being carried on? May I know

whether all these aspects have been covered by the IB or whatever agency the hon. Minister has employed for this purpose?

SHRI Y. B. CHAVAN: He is anticipating my statement on the report. I cannot do that.

श्री एस० एम० जोशी : माननीय मंत्री जी ने अभी बताया कि जो रपट उन के पास है वह इंटेलिजेंस ब्यूरो का है और सी० बी० आई० का नहीं है। आपने यह भी फरमाया कि वह बहुत दिनों से उस की जांच कर रहे हैं। मैं इन सब चीजों को मानता हूँ, ठीक है, देर लगेगी, उस के ऊपर उनका जो फैसला है, उसके लिए भी देर लग सकती है। मगर मैं जानना चाहता हूँ कि कम से कम वह जो इंटेलिजेंस ब्यूरो का रपट है उस से माननीय मंत्री जी इतना तो बता सकते हैं, किस पार्टी को दिया यह भी हम नहीं पूछ रहे हैं, लेकिन हमारी राजनीति में बाहर से कितना पैसा आया है, कितनी उस की मात्रा आ गई है, इस का हमें कुछ पता दे सकते हैं? वह तो रपट में होगा।

SHRI Y. B. CHAVAN: No, Sir; not at this stage. I cannot give this information at this stage.

श्री एस० एम० जोशी : उपाध्यक्ष महोदय, मैं कहता हूँ यह कोई एग्जामिनेशन की बात नहीं है? मैं पूछता हूँ फैक्ट कि कितना पैसा आया ताकि हम लोगों को उस की गंभीरता मालूम हो-कि ग्लास हाउसेज में हम लोग रहते हैं तो पता तो चले कि ग्लास कितना बड़ा है या छोटा है।

श्री यशबन्त राव चव्हाण : वह फैंट्स ही हम एग्जामिन कर रहे हैं। जब तक एग्जामिन न कर लें तब तक कैसे बताएंगे?

I cannot say that

SHRI S. M. BANERJEE: Is he prepared to give it in the lobby?

SHRI NAMBIAR: What is it worth?

SHRI Y. B. CHAVAN: No lobbying at this hour.

SHRIMATI SHARDA MUKERJEE: The constant rumours and also various questions which have come up in Parliament have only helped to spread the atmosphere of mistrust among the people. I would like to know from the Home Minister whether he would make available to Parliament at least the names of the agencies through which this sort of money is being made available. Because, whatever may be the difficulty to determine the quantum—it may also be difficult to determine to which party it goes—surely, with the agency which the government has the agencies can be detected. So, will the hon. Minister make this available to us at the shortest possible time?

SHRI Y. B. CHAVAN: I cannot make any comment because that would be going into the examination of that report. Therefore, I would request hon. Members not to press me to answer that question.

SHRI MANUBHAI PATEL: It is a well known fact that huge literature from some countries is dumped into our country and that is converted into hard cash in the name of certain political parties. In the next session when you are going to make a statement on this subject, will this specific point be clarified as to what quantity of literature came into our country and how much money was converted by which party?

SHRI Y. B. CHAVAN: Hon. Members are raising questions and want me to make statements on those points. I cannot promise that. I can make a statement only on the examination of the report.

SHRI K. K. NAYAR: Assuming that the Hon. Minister is content to live in a glasshouse, I would like to ask whether he would make a distinction between a glasshouse of foreign

manufacture and a glasshouse of indigenous manufacture. Would he at least take steps to see that donations from foreign sources are made impossible because they are destined to alter the political pattern of this country and to interfere with the independence of the political parties? Assuming that he takes no steps to prevent donations from indigenous sources, I would like to know whether he is prepared to take steps to prevent money from foreign sources coming to pervert the political parties of this country.

SHRI Y. B. CHAVAN: This is exactly our purpose and aim. I quite agree with the purpose and aim. The inquiry was undertaken with a view to finding out the role of foreign money. Whether we can remove this corroding influence in our political life and how to do it is the main question. I entirely agree that this should be done.

REVOLVING TOWER OF ASHOKA HOTEL

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*784. **SHRI D. N. DEB:**

SHRI S. P. RAMAMOORTHY:

SHRI J. MOHAMED IMAM:

Will the Minister of **TOURISM AND CIVIL AVIATION** be pleased to state:

(a) whether it is a fact that foreign experts will be consulted about the further construction of the Revolving Tower at the Ashoka Hotel;

(b) if so, the reasons why necessity for such consultation has arisen; and

(c) the extra cost on such consultation and on further extension of construction?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION: (SHRI-MATI JAHANARA JAIPAL SINGH): (a) and (b). The revolving mechanism which is being purchased from Japan is proposed to be installed

with the help of Engineers of the Supplying firm.

(c) Does not arise, as this is part of the contract with the Japanese firm.

SHRI D. N. DEB: It was indicated before the last economic conference of Asia and the Far East in New Delhi that the revolving tower would be completed much before the conference but it could not be completed. There was a lot of criticism inside and outside the House about the enormous cost involved and the way the decision had been taken to construct the tower. May I know as to what impelled the Government of India to consult foreign experts at this stage and why this could not be anticipated when the plans for the revolving tower were finalised?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): As has been stated in the reply, no new foreign experts are being consulted. The Japanese firm which is going to supply the revolving mechanism will send their engineers when we are ready to instal it here. No new consultation with any foreign firm has been undertaken.

SHRI S. K. TAPURIAH: We are having a revolving tower of Babel.

SHRI D. N. DEB: What is the total amount which will be involved in having these consultants from Japan and this new construction?

DR. KARAN SINGH: The total foreign exchange component of the revolving tower is Rs. 2.27 lakhs and that will include the expenditure upon the Japanese experts who will come here because the order has been placed with them. The equipment, in fact, has been built by them and it is now to be brought to India and installed.

SHRI J. MOHAMED IMAM: When this idea of providing a Revolving Tower to Ashoka Hotel was conceived, was it investigated as to what would be the total capital required for constructing this Tower and whether